

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †3911
ANSWERED ON 12.12.2019

CONTAMINATION OF WATER

†3911. SHRI SANJAY JADHAV
SHRI MOHAN S. DELKAR

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the red category industrial units are contaminating the water in Maharashtra;
- (b) if so, whether all the industrial units of this category have installed modern equipments; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

(a) to (c) As per the Environment (Protection) Act, 1986 and the Water (Prevention and Control of Pollution) Act, 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with stipulated standards before discharging it into water bodies.

As per information received from Maharashtra Pollution Control Board (MPCB), there are 23949 red category operational industrial units in Maharashtra. Out of these, 1124 units are reported to be non-complying with environmental norms.

To control discharge of industrial effluents, Central Pollution Control Board (CPCB) and respective State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) monitor industries with respect to effluent discharge standards and take action for non-compliance under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986.
